

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

11

O.A. 729/91

Date of decision: 12.07.93.

Sh. Raghubir Singh

.... Applicant

versus

Lt. Governor & Ors.

.... Respondents

Coram:-

The Hon`ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon`ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : None.

For the respondents : Sh. Ravinder Dayal, counsel

ORDER(ORAL)

(delivered by Hon`ble Mr. Justice S.K. Dhaon, V.C.)

List has been revised but none is present on behalf of the applicant. The application is dismissed in default.

The interim order passed on 22.3.1991 is ~~also~~ vacated.

(B.N. Dhoundiyal)

Member(A)

(S.K. Dhaon)

Vice Chairman

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